

JOINT COMMITTEE ON OFFICES OF
PROFIT

(FIFTH LOK SABHA)

THIRD REPORT

(Presented on the 28th August, 1972)



LOK SABHA SECRETARIAT
NEW DELHI

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Corrigenda to the Third Report of
the Joint Committee on Offices of
Profit (Fifth Lok Sabha)

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CONTENTS

	PAGE
I. COMPOSITION OF THE JOINT COMMITTEE	(iii)
II. REPORT OF THE JOINT COMMITTEE	I
 APPENDIX—	
Minutes of the sittings of the Joint Committee	7

JOINT COMMITTEE ON OFFICES OF PROFIT
(Fifth Lok Sabha)

COMPOSITION OF THE JOINT COMMITTEE

CHAIRMAN

Shri Dharanidhar Basumatari

MEMBERS

Lok Sabha

2. Shri Chandrika Prasad
3. Shri Somnath Chatterjee
4. Shri Jagannathrao Joshi
5. Shri Z. M. Kahandole
6. Shri Pratap Singh
7. Shri Ramji Ram
8. Shri S. B. P. Pattabhi Rama Rao
9. Shri Arjun Sethi
10. Shri Ramavatar Shastri

Rajya Sabha

- *11. Shri Vithal Gadgil
12. Shri S. A. Khaja Mohideen
13. Shri Sanda Narayanappa
14. Shri Venigalla Satyanarayana
- *15. Shri Yogendra Sharma

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri H. G. Paranjpe—*Deputy Secretary.*

*Elected by Rajya Sabha on the 22nd May, 1972, vice Dr. (Mrs.) Mangladevi Talwar and Shri M. V. Bhadram ceased to be members of the Joint Committee on their retirement from that House.

REPORT OF THE JOINT COMMITTEE

I

INTRODUCTION

I, the Chairman of the Joint Committee on Offices of Profit, having been authorised by the Committee to present the Report on their behalf present this Third Report of the Committee.

2. The Committee held four sittings—on the 20th December, 1971, 28th January, 23rd June and 21st August, 1972. The Minutes of these sittings form part of the Report and are at Appendix.

3. The Committee considered 23 Memoranda regarding the composition, character, functions, etc. of the Committees|Boards|Corporations, etc. constituted by the Central and State Governments and the emoluments and allowances payable to their members.

4. Detailed information regarding the composition, character, functions, etc. of the Committees|Boards|Corporations, etc. and emoluments and allowances payable to their members was furnished by the respective Ministries|Departments of the Central and State Governments on request made by Lok Sabha Secretariat.

5. The Committee considered and adopted the Report on the 21st August, 1972.

6. The recommendations of the Committee in respect of the Committees|Boards|Corporations, etc. examined by them are given in the succeeding paragraphs.

II

COMMITTEES|BOARDS|CORPORATIONS, ETC. APPOINTED BY CENTRAL AND STATE GOVERNMENTS

Board of Directors of Bokaro Steel Ltd.

7. The Committee note that the Board of Directors of the Bokaro Steel Ltd. comprises ten Directors, of whom five (including the Chairman) are officials. The non-official Directors are entitled to an honorarium of Rs. 100 for attending each meeting of the Board, which is more than the 'compensatory allowance', as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. Besides, the Board of Directors exercises executive and financial powers. As such, the Committee feel that the Directorship of the company ought to disqualify.

Board of Directors of the Hindustan Steel Works Construction Ltd.

8. The Committee note that the Board of Directors of the Hindustan Steel Works Construction Ltd. comprises six Directors, of whom three (including the Chairman) are officials. The non-official Directors are entitled to an honorarium of Rs. 100 for attending each meeting of the Board, which is more than the 'compensatory allowance'. Besides, the Board of Directors exercises executive and financial powers. As such, the Committee feel that the Directorship of the Company ought to disqualify.

Board of Directors of Rehabilitation Industries Corporation Ltd., Calcutta

9. The Committee note that the Board of Directors of the Rehabilitation Industries Corporation Ltd., Calcutta comprises eleven Directors. All the Directors (excepting the part-time Chairman) are officials. The Chairman, who is the only non-official Director, is entitled to get only Travelling Allowance and Daily Allowance at the Central Government rates, which is less than the 'compensatory allowance'. However, the Board of Directors exercises executive and financial powers. The Committee, therefore, feel that the Chairman of the Board of Directors ought not to be exempted from disqualification. They also feel that any other non-official Director, when appointed, ought also not to be exempted from disqualification.

Bihar State Road Transport Corporation

10. The Committee note that the Bihar State Road Transport Corporation has nine members, of whom six (including the Chairman) are officials. The non-official members are entitled to a sitting fee of only Rs. 10 for attending each sitting of the Corporation, which is less than the 'compensatory allowance'. However, the Corporation exercises executive and financial powers which may be delegated to committees of members under Section 12 of the Road Transport Corporations Act, 1950. As such, the Committee feel that the membership of the Corporation ought to disqualify.

Board of Directors of Andhra Pradesh State Agro-Industries Corporation Ltd.

11. The Committee note that the Board of Directors of the Andhra Pradesh State Agro-Industries Corporation Ltd. comprises eleven Directors, of whom three (including the Chairman) are non-officials. The Directors are entitled to a sitting fee of Rs. 100, in addition to travelling, hotel and other expenses. The amount per day which they are entitled to get thus exceeds the 'compensatory allowance'. Besides, the Board of Directors exercises executive and financial

powers. As such, the Committee feel that the Directorship (including Chairmanship) of the Corporation ought to disqualify.

Board of Directors of the Central Inland Water Transport Corporation Ltd., Calcutta.

12. The Committee note that the Board of Directors of the Central Inland Water Transport Corporation Ltd., Calcutta comprises eight Directors, of whom only one *viz.*, the Chairman is a non-official. The non-official Directors are entitled to a sitting fee of Rs. 100 for attending each meeting of the Board, which is more than the 'compensatory allowance'. The Board also exercises executive and financial powers. The Committee, therefore, feel that the Chairman of the Board of Directors, who, at present, is the only non-official in the Board of Directors, ought not to be exempted from disqualification. They also feel that any other non-official Director, when appointed, ought also not to be exempted from disqualification.

Board of Directors of the Central Road Transport Corporation Ltd., Calcutta

13. The Committee note that the Board of Directors of the Central Road Transport Corporation Ltd., Calcutta comprises nine Directors of whom two (including the Chairman) are non-officials. The Chairman and the other non-official Director are entitled to a sitting fee of Rs. 100 for attending the meetings of the Board of Directors, which is more than the 'compensatory allowance'. Besides, they exercise executive and financial powers. As such, the Committee feel that the Directorship of the Corporation (including Chairmanship) ought not to be exempted from disqualification.

Board of Directors of the Shipping Corporation of India Ltd., Bombay

14. The Committee note that the Board of Directors of the Shipping Corporation of India Ltd., Bombay comprises ten Directors, of whom four are non-officials and six officials. The President of India appoints one of the Directors of the Company as the Chairman. The non-official Directors get a sitting fee of Rs. 100 for attending each meeting of the Board or any Committee thereof. They are also entitled to incidental charges of Rs. 100 for the first day and Rs. 50 for each subsequent day for all journeys undertaken for attending a meeting of the Board or a Committee thereof or for any other business of the Corporation. The amount per day which they are entitled to get thus exceeds the 'compensatory allowance'. Also, the Board of Directors exercises both executive and financial powers and is in a position to wield influence and patronage. As

such, the Committee feel that the Directorship of the Corporation (including Chairmanship) ought to disqualify.

- (i) *Voluntary Health Organisations Coordination Committee at State Level (Government of Andhra Pradesh)*
- (ii) *Block Level Reviewing Committee (Government of Andhra Pradesh)*

15. The Committee note that there is no provision for payment of T.A./D.A. to the non-official members of the above mentioned committees. Besides, the functions of these committees are mainly advisory in nature and do not involve the exercise of executive or financial powers. As such, the Committee feel that the non-official members of these committees ought to be exempted from disqualification.

Maharashtra State Prohibition Board

16. The Committee note that the non-official members of the Maharashtra State Prohibition Board are entitled only to Travelling Allowance and no other allowances, honorarium or sitting fee are admissible to them. Besides, the functions of the Board are mainly advisory in nature. As such, the Committee feel that the non-official members of the Board ought to be exempted from disqualification.

Greater Bombay Prohibition Committee

17. The Committee note that the non-official members of the Greater Bombay Prohibition Committee are not entitled to any sitting fee, honorarium or other allowances except T.A. or conveyance charges upto a maximum limit of Rs. 3 per day which is less than the 'compensatory allowance'. Besides, the functions of the Committee are mainly advisory in nature. As such, the Committee feel that the non-official members of the Committee ought to be exempted from disqualification.

Board of Experts (Government of Maharashtra)

18. The Committee note that the non-official members of the Board of Experts are not entitled to any Daily Allowance, sitting fee or other allowances. Moreover, its functions are mainly advisory in nature. As such, the Committee feel that the non-official members of the Board ought to be exempted from disqualification.

State Medical Board (Government of Maharashtra)

19. The Committee note that the non-official members of the State Medical Board (Government of Maharashtra) proportionately

share the fee of Rs. 5 charged from the applicants who are examined by the Board and no other allowances, sitting fee etc. are payable to them. Besides, the Board's functions are mainly advisory in nature. As such, the Committee feel that the non-official members of the Board ought to be exempted from disqualification.

Denaturant Committee for the State of Maharashtra

20. The Committee note that the Denaturant Committee for the State of Maharashtra has only one non-official member who is entitled to draw conveyance charges limited to Rs. 3 per day, which is less than the 'compensatory allowance'. Also the functions of the Committee are mainly advisory in nature. As such, the Committee feel that the non-official members of the Denaturant Committee ought to be exempted from disqualification.

Non-official Standing Voluntary Help Committee (Ministry of Railways)

21. The Committee note that the Chairman and other non-official members of the Non-official Standing Voluntary Help Committee (Ministry of Railways) do not get any remuneration or other allowances. Besides, the functions of the Committee are mainly advisory in nature. As such, the Committee feel that they ought to be exempted from disqualification.

The Committee however, note that the member-Secretary of the Committee in question who is a non-official, gets a monthly remuneration (amounting to Rs. 1250 p.m.) in the form of honorarium, house rent allowance and conveyance allowance. As such, the Committee feel that he ought not to be exempted from disqualification.

Accreditation Committee of the National Youth Board (Ministry of Education and Social Welfare)

22. The Committee note that the non-official members of the Accreditation Committee of the National Youth Board are entitled to a travelling allowance not exceeding Rs. 10 for attending the meetings of the Committee. Besides, the Committee do not exercise any executive and financial powers. As such, the Committee feel that they ought to be exempted from disqualification.

23. In regard to the following committees, the Committee note that the non-official members thereof are entitled to Travelling Allowance and Daily Allowance which is less than the 'compensatory allowance'. Besides, the functions of these committees are mainly

advisory in nature. As such, the Committee feel that the membership of these committees ought to be exempted from disqualification:—

- (1) Irrigation Advisory Committee (Andhra Pradesh).
- (2) State Jute and Mesta Committee (Andhra Pradesh).
- (3) Committee of Review of Rehabilitation Work in West Bengal (Ministry of Labour and Rehabilitation).

DHARNIDHAR BASUMATARI,

NEW DELHI;

Chairman,

The 21st August, 1972.

Joint Committee on Offices of Profit.

APPENDIX
MINUTES OF THE JOINT COMMITTEE ON OFFICES OF
PROFIT

I

Fifth Sitting

The Committee met on Monday, the 20th December, 1971 from 13.00 to 13.35 hours.

PRESENT

Shri Dharnidhar Basumatari—*Chairman.*

MEMBERS

Lok Sabha

2. Shri Chandrika Prasad
3. Shri Pratap Singh
4. Shri S. B. P. Pattabhi Rama Rao
5. Shri Arjun Sethi
6. Shri Ramavatar Shastri.

Rajya Sabha

7. Shri Venigalla Satyanarayana
8. Shri Sanda Narayanappa.

SECRETARIAT,

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee considered their future programme of work and decided to meet again at 15.00 hours on Friday, the 28th January, 1972 when they would take up for consideration. Memoranda regarding Committees|Boards|Corporations etc. constituted by the Central|State Governments in respect of which complete information had been received.

3. The Committee then adjourned.

II

Sixth Sitting

The Committee met on Friday, the 28th January, 1972 from 15.00 to 15.40 hours.

PRESENT

Shri Dharnidhar Basumatari—*Chairman.*

MEMBERS

Lok Sabha

2. Shri Chandrika Prasad
3. Shri Jagannathrao Joshi
4. Shri Z. M. Kahandole
5. Shri Pratap Singh
6. Shri S. B. P. Pattabhi Rama Rao
7. Shri Arjun Sethi
8. Shri Ramavtar Shastri.

Rajya Sabha

9. Shri Venigalla Satyanarayana
10. Dr. (Mrs.) Mangladevi Talwar
11. Shri S. A. Khaja Mohideen
12. Shri Sanda Narayanaappa.

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee took up for consideration Memorandum No. 20 relating to the Board of Directors of Bokaro Steel Ltd. The Committee noted that the non-official Directors were entitled to an honorarium of Rs. 100/- for attending each meeting of the Board, which was more than compensatory allowance. Also, the Board of Directors exercised executive and financial powers. As such, the Committee felt that the Directorship of the Corporation ought to disqualify.

3. As regards Memorandum No. 21 relating to the Board of Directors of Hindustan Steel Works Construction Ltd., the Committee noted that the non-official Directors were entitled to an honorarium of Rs. 100/- for attending each meeting of the Board, which was more than compensatory allowance. Besides, the Board of Directors exercised executive and financial powers. As such, the Committee felt that the Directorship of the Company ought to disqualify.

4. In regard to Memorandum No. 25 relating to the Board of Rehabilitation, the Committee noted that the non-official members including the Chairman were entitled to an allowance of Rs. 60/- per day whenever they were engaged on the work of the Board, which was more than compensatory allowance.

However, a Member of Parliament, who was also a member of the Board, was allowed T.A. and D.A. as provided in the Ministry of Finance O.M. dated the 5th September, 1960, as amended from time to time. As such, he would not get more than compensatory allowance, as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

The Committee desired that the point whether the membership of the Board by an M.P., who was not entitled to draw more than compensatory allowance, ought or ought not to disqualify may be examined further because an allowance of Rs. 60/-, per day (which was more than the compensatory allowance) to a non-official member debarred him from being a Member of Parliament.

5. The Committee then considered Memorandum No. 26 relating to the Board of Directors of Rehabilitation Industries Corporation Ltd., Calcutta. The Committee noted that the non-official Directors, including the Chairman, were entitled to get only T.A. and D.A. at Central Government rates which was less than compensatory allowance. The Committee, however, noted that the Directors exercised executive and financial powers. However, as, according to the present composition of the Corporation, only Chairman was a non-official, the Committee felt that the Chairmanship ought not to be exempted from disqualification. They also felt that any other non-official Director, when appointed, ought also to disqualify.

6. As regards Memorandum No. 27 relating to the Bihar State Road Transport Corporation, the Committee noted that the non-official members of the Corporation were entitled to a sitting fee of only Rs. 10/- for attending each sitting of the Corporation which was less than compensatory allowance. However, the Corporation exercised executive and financial powers which might be delegated to Committees of members under section 12 of the Road Transport Corporations Act, 1950. As such, the Committee felt that the membership of the Corporation ought to disqualify.

7. In regard to Memorandum No. 28 relating to the Andhra Pradesh State Agro Industries Corporation Ltd., the Committee noted that the Directors of the Corporation were entitled to a sitting fee

of Rs. 100/- in addition to travelling, hotel and other expenses, which exceeded the amount of compensatory allowance. Besides, they exercised executive and financial powers. As such, the Committee felt that the Directorship (including Chairmanship) of the Company ought to disqualify.

8. The Committee then considered Memorandum No. 29 relating to the National Commission on Agriculture. The Committee noted that the part time members, other than the M.Ps. and M.L.As, who were serving on the Commission, were entitled to draw an allowance of Rs. 75/- per diem for the work of the Commission (including meetings), in addition to T.A. and D.A., as admissible to Central Government officers of the highest grade. The total amount admissible to part-time members (other than M.Ps and M.L.As) was thus more than compensatory allowance. The M.Ps|M.L.As serving on the Commission were, however, entitled to draw T.A. and D.A. as admissible to members of the respective Legislatures. As such, they would not get more than compensatory allowance. The Committee desired that the point whether the membership of the Commission by an M.P.|M.L.A. who was not entitled to draw more than compensatory allowance, ought or ought not to disqualify may be examined further, as in the case of Memo. No. 25.

9. As regards Memorandum No. 30 relating to the Board of Directors of the Central Inland Water Transport Corporation Ltd., Calcutta, the Committee noted that the non-official Directors were entitled to a sitting fee of Rs. 100/- for each meeting attended by them which was more than compensatory allowance. The Board also exercise executive and financial powers. However, as according to the present composition of the Board, all the Directors, excepting the Chairman, were officials, the Committee felt that the Chairmanship of the Board ought not to be exempted from disqualification. The Committee also felt that any non-official Director, when appointed, ought also not to be exempted from disqualification.

10. In regard to the following Committees, the Committee noted that the non-official members thereof were entitled to T.A. and D.A. which was less than compensatory allowance. Besides, the functions of these Committees were mainly advisory in nature. As such, the Committee felt that the membership of these Committees ought to be exempted from disqualification:—

- (1) Irrigation Advisory Committee (Andhra Pradesh)—Memo. No. 22.
- (2) State Jute and Mesta Committee (Andhra Pradesh)—Memo. No. 23.

(3) Committee of Review of Rehabilitation Work in West Bengal (Ministry of Labour and Rehabilitation)—Memo. No. 24.

11. The Committee then took note of the receipt of the Ministry of Law's reply to certain points arising from the proposals contained in the Draft Parliament (Prevention of Disqualification) Amendment Bill, 1971 on which clarifications had been sought by the Secretariat from that Ministry. They were informed that clarifications on some further points arising from the Ministry of Law's reply were considered to be necessary. The Committee desired that clarifications on these points may also be obtained from the Ministry of Law, and placed before them for consideration.

12. The Committee then adjourned.

III

Ninth Sitting

The Committee met on Friday, the 23rd June, 1972 from 16.00 to 16.45 hours.

PRESENT

Shri Dharnidhar Basumatari—*Chairman.*

MEMBERS

Lok Sabha

2. Shri Chandrika Prasad
3. Shri Somnath Chatterjee
4. Shri Jagannathrao Joshi
5. Shri Z. M. Kahandole —
6. Shri Pratap Singh
7. Shri S.B.P. Pattabhi Rama Rao

Rajya Sabha

8. Shri S. A. Khaja Mohideen
9. Shri Sanda Narayanappa
10. Shri Venigalla Satyanarayana
11. Shri Yogendra Sharma

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee took up for consideration Memorandum No. 32 relating to the Board of Directors of the Central Road Transport Corporation Ltd., Calcutta. The Committee noted that the Chairman and the non-official Director were entitled to a sitting fee of Rs. 100/- each for attending the meetings of the Board of Directors, which was more than the 'compensatory allowance'. Besides, they exercised executive and financial powers. As such, the Committee felt that the Directorship of the Company (including Chairmanship) ought not be exempted from disqualification.

3. As regards Memorandum No. 33 relating to the Voluntary Health Organisations Coordination Committee at State level (Government of Andhra Pradesh), the Committee noted that there was no provision for payment of T. A. | D. A. to non-official members. Moreover, the functions of the Committee did not involve the exercise of any executive or financial powers. As such, the Committee felt that the non-official members ought to be exempted from disqualification.

4. As regards the Block Level Reviewing Committee (Government of Andhra Pradesh)—Memorandum No. 34—the Committee noted that in this case too there was no provision for payment of T.A. or D.A. to non-official members. Besides, the functions of the Committee were mainly advisory in nature. As such, the Committee felt that the non-official members ought to be exempted from disqualification.

5. The Committee then took up Memorandum No. 35 relating to the Maharashtra State Prohibition Board. The Committee noted that the non-official members of the Board were entitled only to T.A. and no other allowances, honorarium or sitting fee were admissible to them. Besides, the functions of the Board were mainly advisory in nature. As such, the Committee felt that the non-official members ought to be exempted from disqualification.

6. In regard to the Greater Bombay Prohibition Committee (Memorandum No. 36), the Committee noted that the non-official members were not entitled to any sitting fee, honorarium or other allowances except T.A. or conveyance charges upto a maximum limit of Rs. 3/-per day which were less than the 'compensatory allowance'. Besides, the functions of the Committee were mainly advisory in nature. As such, the Committee felt that the non-official members ought to be exempted from disqualification.

7. The Committee noted that the non-official members of the Board of Experts (Government of Maharashtra)—Memorandum No. 37—were not entitled to any D.A., sitting fee or other allowances. Moreover, its functions were mainly advisory in nature. As such, the Committee felt that the non-official members of the Board ought to be exempted from disqualification.

8. The Committee then took up Memorandum No. 38 relating to the State Medical Board (Government of Maharashtra). The Committee noted that the non-official members of the Board proportionately shared the fee of Rs. 5/- charged from the applicants who were examined by the Board. No other allowances, sitting fee etc. were payable to them. Besides, the Board's functions were mainly advisory in nature. As such, the Committee felt that the non-official members of the Board ought to be exempted from disqualification.

9. As regards the Denaturant Committee for the State of Maharashtra (Memorandum No. 39), the Committee noted that the only non-official member of the Committee was entitled to draw conveyance charges limited to Rs. 3/- per day which was less than the 'compensatory allowance'. The function of the Committee was also mainly advisory in nature. As such, the Committee felt that the non-official member ought to be exempted from disqualification.

10. In regard to Memorandum No. 40 relating to the Non-official Standing Voluntary Help Committee (Ministry of Railways), the Committee noted that the Chairman and other non-official members did not get any remuneration or other allowances. Besides, the functions of the Committee were mainly advisory in nature. As such, they ought to be exempted from disqualification.

However, the member-Secretary, who was a non-official, got a monthly remuneration (amounting to Rs. 1250/- p.m.) in the form of Honorarium, House Rent allowance and conveyance allowance. As such, he ought not to be exempted from disqualification.

11. In the information furnished by the Ministry of Education and Social Welfare, the functions of the National Advisory Board on Youth had, *inter alia*, been shown as follows: (Memorandum No. 41):—

- (1) Organising, through appropriate institutions, the training of Youth leaders and other key personnel.
- (2) Undertaking any other activities relating to Youth Welfare/Youth Services upon request by the Government of India or other national and international organisations.

The Committee desired that the Ministry of Education and Social Welfare may be asked to furnish details about the above functions of the Board. They may, in particular be asked to elucidate the 'other activities' that may be undertaken by the Board.

12. As regards Memorandum No. 42—relating to the Accreditation Committee of the National Youth Board (Ministry of Education and Social Welfare), the Committee noted that the non-official members were entitled to a travelling allowance not exceeding Rs. 10/- for attending the meetings of the Committee. Also, the Committee did not exercise any executive and financial powers. As such, the Committee felt that they ought to be exempted from disqualification.

13. The Committee then took up Memorandum No. 43 relating to the Board of Directors of the Shipping Corporation of India Ltd., Bombay. The Committee noted that the non-official Directors got a sitting fee of Rs. 100/- for attending each meeting of the Board or any Committee thereof. They were also entitled to incidental charges of Rs. 100/- for the first day and Rs. 50/- for each subsequent day for all journeys undertaken for attending a meeting of the Board or a Committee or for any other business of the Corporation. Thus, they got more than the 'compensatory allowance'. Besides, the Board of Directors exercised both executive and financial powers and were in a position to wield influence and patronage. As such, the Committee felt that the Directorship of the Corporation ought to disqualify.

14. The Committee then adjourned.

IV

Tenth Sitting

The Committee met on Monday, the 21st August, 1972 from 15.00 to 15.30 hours.

PRESENT

Shri Dharanidhar Basumatari—Chairman

MEMBERS

Lok Sabha

- 2. Shri Chandrika Prasad
- 3. Shri Jagannathrao Joshi
- 4. Shri Pratap Singh
- 5. Shri S. B. P. Pattabhi Rama Rao
- 6. Shri Arjun Sethi
- 7. Shri Ramavatar Shastri

Rajya Sabha

8. Shri Vithal Gadgil
9. Shri Venigalla Satyanarayana

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee considered their Draft Third Report and adopted it without amendment.
3. The Committee decided that the Report might be presented to Lok Sabha on the 28th August, 1972 and laid on the Table of Rajya Sabha on the same day.
4. The Committee authorised the Chairman and in his absence, Shri Jagannathrao Joshi to present the Report to Lok Sabha on their behalf.
5. The Committee authorised Shri Venigalla Satyanarayana and, in his absence, Shri Vithal Gadgil to lay the Report on the Table of Rajya Sabha.
6. The Committee then adjourned to meet again on Wednesday, the 4th October, 1972.